(ग) जी, नहीं ।

(घ) प्रश्न नहीं उठता ।

Unani Dispensaries for Members of Parliament

708. DR. MOHD. HASHIM KIDWAL Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) What is the number of Unani dispensaries opened for Members of Parliament; and

(b) if there are no Unani dispensaries for Members of Parliament, whether Government propose to open such dispensaries?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA): (a) and (b) Members of Parliament can avail Medical facilities from Unani Dispensaries at Sarojini Nagar and Unani Units at Darya Ganj and Narain Vihar.

Riband-Delhi Transmission Line

709. SHRI SURESH KALMADI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that Govern ment have been negotiating a deal with a Swedish firm for 1500 MW terminals for the proposed 500 KV Rihand-Delhi HVDC transmission line;

(b) whether it is also a fact that the total price quoted by this film is Rs. 308 crores whereas budgetary price quoted by other firms is only Rs. 105 crores;

(C) if so, what is the reason for adopting¹ this unusual procedure of bypassing the accepted procedure of public tendering; and

(d) whether this firms was earlier awarded a negotiated contract for

HVDC back to back terminals at Vindhyachal without any tendering?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARUN NEHRU): (a) to (d) A negotiated contract was awarded to M/s. ASEA Sweden in November, 1984 for HVDC back-to-back link at Vindhyachal as a credit of US \$ 45.4 million was available from Sweden for this project and the technology was adjusted superior to other technologies, which ASEA agreed to transfer to BHEL.

For the 500 KV Rihand-Delhi HVDC terminals the National Thermal Power Corporation Ltd. have constituted a Group of experts from Natonal Thermal Power Corporation Ltd. and Central Electricity Authority for negotiations wth ASEA/BHEL to determine a competitive price for these terminals as the technology of ASEA is reported to be superior to other technologies. The total price quoted by BHEL for these terminals is Rs. 308 crores inclusive of custom duty, and the budgetary offers receiver from other firms ranging from Rs. 103 crores to Rs. 150 crores are exclusive of custom duty. All the offer, will be taken into consideration on mletrits before taking a final decision in the matter by National Thermal Power Corporation Ltd.

Unhygienic sanitations system in Shanti-nagar in Kanpur Cantonment Area

710. SHRI BIR BHADRIA, PRATAP SINGH: Will the Minister of DEFENCE be pleased to refer to answer to Unstarred Question 1044 given in the Rajya Sabha on 27th March 1985 and state:

(a) whether Shantinagar area was developed by the Cantt. Board, Kanpur as early as in 1950 and since then the Board has recovered huga sums on account of taxes from the local people;

(b) whether the sanitation system and water supply have been neglecte^{\land} for long and unhygienic open drains still exist within Shantinagar area though it i_s located in the vicinity of Kanpur city; and

. (c) if so, the; details thereof and what further steps are urgently being taken to check the growing $_4$ menactt to health of people in the said area and to provide proper water supply and water-borne sanitary system to Shantinagar are_a of Cantt. Board, Kanpur?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : (a) Shantinagar area was developed by the Cantt. Board in 1950. However, taxes have been recovered from the residents of Shantinagar area at par with other tax payerg in the Cantonment.

(b) a.nd (c) the cantonment Board has not been able to provide "Water-borne sanitary system" in Shantinagar area primarily because of the scarcity of water and paucity of funds. A sum of Rs. 44,82,000 approximately has been paid to the Kanpur Cantonment towards the end of March, 1985 as 'service charges' which can be utilised for the improvement of civil amenities and sanitation wilhiu the Cantonment.

assistance from W.H.O. to the Society for the Orthopaedically Crippled and handicapped Individual's Services, West Bengal

711. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) Whether several representations have been received by Government from the Society for the Ortho. padically Crippled and Handicapped individual's Services, West Bengal for aid and assistance in development and growth of the Society's activities;

(b) whether the Society has *inter*. alia, appealed for assistance from the

World Health Organisation through the Central Government; and

to Questions

(c) if so, the details thereof and what action is being taken to render assistance to Society to ensure immediate help for the services to the crippled and handicapped persons?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA); (a) to (c) Ministry of Society and Women's Welfare has received a representation for financial assistance from this Organisation. A set of Schemes under which financial assistance is available to Voluntary Organisations has been forwarded to this Society by the Ministry of Social and Women's Welfare.

Ministry of Social and Women's welfare has also forwarded to this Ministry a request of the Society for a grant from the W.H.O., which is under examination.

Fire on train near Danapur railway yard

712. SHRI DHULESHWAR MEE-NA: Will the Minister of RAILWAYS be pleased to state:

(a) whether six persons including three children ware killed and six injured when a fire engulfed two coaches of a special train carrying B.S.F. personnel at Danapur railway yard on the night of 24th April, 1985;

(b) whether any enquiry has been conducted into the incident, if so, what are its findings; and

(c) what steps have been taken or proposed to be taken to prevent isuch outbreak of fires in the running trains?

THE MINISTER OF RAILWAYS (SHRI BANSI LAL): (a) Yes, Sir.

I (b) The Commissioner of Railway safety has conducted an inquiry into i this case. His findings are awaited.